GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 1637 TO BE ANSWERED ON 02.03.2020

MINES WORKERS

†1637. SHRI SUMEDHANAND SARASWATI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether regular inspection related to health and safety is being done for the mines workers;
- (b)if so, the details thereof;
- (c)the details of State-wise number of irregularities in the said inspection during the last three years; and
- (d)the details of the steps taken or likely to be taken to check such irregularities?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): Yes Sir, regular inspections are carried out by Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment to ensure the compliance of health and safety rules in respect of the workers working in the mines in terms of relevant provisions of the Mines Act, 1952 and Rules and Regulations made there under. During 2019, 6381 (provisional) number of inspections were carried out.

(c): The State-wise details of the number of irregularities reported in the inspections carried out by DGMS during the last three years is annexed.

Contd..2/-

(d): The details of the steps taken by DGMS after reporting of the irregularities during the inspections are as follows:

- i. Violations/ contraventions letters are issued.
- ii. Notices under section 22A (1) of the Mines Act, 1952 are issued.
- iii. Prohibitory Orders under section 22A (2) & 22(3) of the Mines Act, 1952 are issued.
- iv. Permissions are withdrawn
- v. Show caused letters are issued
- vi. Warning letters are issued
- vii. Prosecutions are launched

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The compliance of rectification of the irregularities by the mine (s) management are monitored by DGMS during subsequent inspections.

ANNEXURE REFERED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 1637 FOR 02.03.2020 REGARDING MINES WORKERS.

The State-wise details of the number of irregularities reported in the inspections carried out during the year 2017, 2018 and 2019 (provisional figures) are as follows:

| S.No | State/UT | Number of irregularities |
|------|-------------------|--------------------------|
| 1 | ANDHRA PRADESH | 2533 |
| 2 | ARUNACHAL PRADESH | 30 |
| 3 | ASSAM | 821 |
| 4 | BIHAR | 257 |
| 5 | CHATTISHGARH | 3645 |
| 6 | GOA | 286 |
| 7 | GUJARAT | 6033 |
| 8 | HARYANA | 162 |
| 9 | HIMACHAL PRADESH | 300 |
| 10 | JAMMU & KASHMIR | 45 |
| 11 | JHARKHAND | 5116 |
| 12 | KARNATAKA | 1923 |
| 13 | KERALA | 425 |
| 14 | MADHYA PRADESH | 3907 |
| 15 | MAHARASHTRA | 3372 |
| 16 | MEGHALAYA | 240 |
| 17 | ODISSA | 1885 |
| 18 | RAJASTHAN | 6266 |
| 19 | TAMILNADU | 1699 |
| 20 | TELANGANA | 3609 |
| 21 | TRIPURA | 99 |
| 22 | UTTAR PRADESH | 2056 |
| 23 | UTTARAKHAND | 223 |
| 24 | WEST BENGAL | 5779 |
